

ELECTION TO COMMITTEES
INDIAN CENTRAL ARECANUT COMMITTEE

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to move:

"In pursuance of Clause VI of paragraph 3 of the Resolution of the Government of India No. F. 43-11/48-Comm., dated the 21st May, 1949, as amended by Resolution No. F. 17-66/53-Com-I, dated the 8/10th February, 1955, this House do proceed to elect, in such manner as the Speaker may direct, three Members from amongst themselves who are neither growers of nor traders in arecanut to serve on the Indian Central Arecanut Committee."

Mr. Speaker: The question is:

"In pursuance of Clause VI of paragraph 3 of the Resolution of the Government of India No. F.43-11/48-Comm., dated the 21st May, 1949, as amended by Resolution No. F. 17-66/53-Com-I, dated the 8/10th February, 1955, this House do proceed to elect, in such manner as the Speaker may direct, three Members from amongst themselves who are neither growers of nor traders in arecanut to serve on the Indian Central Arecanut Committee."

The motion was adopted.

ESTIMATES COMMITTEE

Shri B. G. Mehta (Gohilwad): I beg to move:

"That the Members of this House do proceed to elect, in the manner required by sub-rule (2) of Rule 243 of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty-five Members from among their number to be Members of the Committee on Estimates for the year 1955-56."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect, in the manner required by sub-rule (2) of Rule 243 of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty-five Members

from among their number to be Members of the Committee on Estimates for the year 1955-56."

The motion was adopted.

PUBLIC ACCOUNTS COMMITTEE

Shri B. Das (Jajpur-Keonjhar): I beg to move:

"That the Members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among their number to be Members of the Committee on Public Accounts for the year 1955-56."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among their number to be Members of the Committee on Public Accounts for the year 1955-56."

The motion was adopted.

Mr. Speaker: I have to inform the House that the following dates have been fixed for receiving nominations and withdrawal of candidatures and for holding elections, if necessary, in connection with the following Committees:

| Name of Committee | Date for nomination | Date for withdrawal | Date for election |
|---|---------------------|---------------------|-------------------|
| The Indian Central Arecanut Committee | 27.4.1955 | 28.4.1955 | 2.5.1955 |
| Estimates Committee and Public Accounts Committee | 29.4.1955 | 30.4.1955 | 3.5.1955 |

The nomination for these Committees, and the withdrawal of candidatures will be received in the Parliamentary Notice Office up to 4 P.M. on the date mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House, between the hours 11 A.M. to 1-30 P.M.

MOTION RE ASSOCIATION OF MEMBERS OF RAJYA SABHA WITH PUBLIC ACCOUNTS COMMITTEE

Shri B. Das (Jajpur-Keonjhar): I beg to move:

"That this House recommends to Rajya Sabha that they do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the year 1955-56 and to communicate to this House the names of the Members so nominated by the Rajya Sabha."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that they do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the year 1955-56 and to communicate to this House the names of the Members so nominated by the Rajya Sabha."

The motion was adopted.

ALL-INDIA KHADI AND VILLAGE INDUSTRIES COMMISSION BILL

The Deputy Minister of Commerce and Industry (Shri Kanungo): I beg to move for leave to introduce a Bill to provide for the establishment of a Commission for the development of khadi and village industries and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Commission for the development of khadi and village industries and for matters connected therewith."

The motion was adopted.

Shri Kanungo: I introduce the Bill.

STATE BANK OF INDIA BILL—
Contd.

Mr. Speaker: The House will now proceed with the State Bank of India Bill.

As announced by the Chair on the 23rd April 1955, discussion on the consideration motion will continue for four hours today, which means that the motion will be disposed of by about 3-45 P.M. We will thereafter have 2½ hours at our disposal. One hour will suffice for the disposal of the Insurance (Amendment) Bill and the Reserve Bank of India (Amendment) Bill, and the balance of 1½ hours will be available for other items of legislative business set down in the Order Paper.

There is also one more thing of which I may remind the House, and that is that the House will sit up to 6 P.M. today. It has been notified in the Bulletin to the hon. Members.

Shri B. S. Murthy (Eluru): Will the fifteen minutes now remaining from the Question Hour be added to the four hours so as to make it 4½ hours?

Mr. Speaker: The point is that if the House wishes to disperse earlier, it may do so at 5-45 P.M. But if it chooses to sit to have 15 minutes more for the discussion, it may have it, if it is the wish of the House to do so.

Shri Sadhan Gupta (Calcutta South-East): As I was saying on Saturday, this House is in no mood like some august gentlemen to regard this Bill as an obsequies of a great institution. As I said, we have no compunctions about **the passing away of the Imperial Bank as an institution, and the trend of this is amply reflected.**

We have welcomed the Bill because ideologically it has made a dent into the preserves of big business. It has made a dent ideologically by recognising the principle that so vital a sector as banking should be under the domination of the public sector. This recognition of that principle we have welcomed, but our welcome must end there. We cannot go further and